

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) NO.654 OF 2020**

**In the matter of:**

Decan Value Investors LP

Appellant

Vs

Dinkar T. Venkatasubramaniam & Ors  
(RP of Amtek Auto Ltd)

Respondent

For Appellant:

Mr. Vikram Nankani, Sr. Advocate with Mr. Dinesh Pednekar Mr. C. Keswani, Mr. Anando Mukherjee, Mr. Kumar Anurag Singh, Mr. Arpan Bhel, Advocates.

For Respondents:

Mr. Sumant Batra, Mr. Sanjay Bhatt and Ms. Niharika Sharma, Advocates for R-1 (RP).

Mr. Abhinav Vasisht, Sr. Advocates with Ms. Misha, Mr. Anoop Rawat, Mr. Siddhant Kant, Ms. Charu Bansal and Ms. Prabh Simran Kaur, Advocates for R-2 (CoC).

Mr. Sumesh Dhawan, Advocate for R-4.

Mr. Sudhir K Makkar, Sr. Advocate with Ms. Anindita Roychowdhury, Ms. Vatsala Rai, Ms. Saumya Gupta Mr. Bharat Makkar and Ms. Yogita Rathore, Advocates for Vistra ITCL (India) Ltd.

Mr. Arun Kathpalia, Sr. Advocate with Mr. Kaushik Moitra, Ms. Shreya Sircar, Ms. Ishita Jain, Mr. Anurag Tandon, Ms. Sanjukta Roy, Advocates for Kotak Mahindra Bank (Intervenor).

**ORDER**  
**(Through Virtual Mode)**

**23.03.2021-** Heard arguments of learned senior counsel Mr. Abhinav

Vashisht representing Respondent No.2. Hearing on his part concluded.

2.

Heard arguments of learned counsel Mr. Sumant Batra representing Respondent No.1. Hearing on his part concluded. Post the matter for further hearing tomorrow i.e. **24.3.2021 at 10.30 AM as the first case.**

We make it clear that only 15 minutes will be provided for concluding hearing and if some arguments remain to be addressed, the same may be submitted in the form of written submissions.

**(Justice Bansi Lal Bhat)**  
**Acting Chairperson**

**(Justice Anant Bijay Singh)**  
**Member (Judicial)**

**(Dr. Ashok Kumar Mishra)**  
**Member (Technical)**

**Bm/rc**